

1

ITEM NO.33 + 71

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30803/2016

(Arising out of impugned final judgment and order dated 04/10/2016

in CMWP No. 22910/2016 passed by the High Court Of Judicature at Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 30906/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

with

SLP (C) No. 31992 of 2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 28/10/2016 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Sanjiv Sen, Sr. Adv.

Mr. Shiv Kant Mishra, Adv.

Mr. Hara Prasad Sahu, Adv.

Mr. F. I. Choudhary, Adv.

Mr. Ranbir Singh Ahlawat, Adv.

Mr. Kamlesh Kumar Mishra, Adv.

Mr. Pranaya Kumar Mohapatra, Adv.

For Respondent(s) Mr. Ravindra Kumar, Adv.

2

UPON hearing counsel the Court made the following

O R D E R

Issue notice, returnable in four weeks.

The Land Acquisition Collector is directed to file an Affidavit as to what are the principles followed in determining the compensation. It shall be specified in the Affidavit as to whether the procedure under Section 26 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has been followed. The particulars of the calculation shall also be furnished in the Affidavit.

The Affidavit shall be filed within four weeks from today.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar